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Ad hoc employees in Dandakaranya **Project**

1210. SHRI HARKISHAN SURJEET: Will the Minister of SUPPLY AND REHABILITATION be pleased to

- (a) the number of ad hoc employees in Dandakarnya Project at present;
- (b) the number of such ad hoc employees who have been appointed after observing all the regular procedures of recruitment during the period from 1975 to 31st October, 1980;
- (c) the total number of such ad hoc employees who have been recruited from the open market during the period from 1975 to 31st October, 1980; and
- (d) the total number of such ad hoc employees recruited/appointed/promoted from the serving personnel of Dandakarnya Project from the period from 1975 to 31st October 1980?

THE DEPUTY MINISTER IN THE MINISTRY OF SUPPLY AND REHA-BILITATION (SHRI P. K. THUN-GON): (a) 110.

- (b) 87.
- (c) 51
- (d) 46.

Ad hoc Appointments in Dandakaranya **Project**

- 1211. SHRI HARKISHAN SINGH SURJEET: Will the Minister pf SUPPLY AND REHABILITATION be pleased to state:
- (a) whether it is a fact that the powers of appointing authorities in Dandakaranya Project to appoint/promote employees in ad hoc terms have been abused in a large number of cases for long durations and denying them, among other things, the minimum protection of statutory temporary service Rules viz. CCS(TS) Rules 1965, and
- (b) if so, what are the reasons for ivhich this practice of recruiting employees on ad hoc terms in Dandaka-

ranya Project and treating the ad hoc employees as less than casual employees with 240 days service at credit became common with the administration there and since when and whether this practice could be reduced to the minimum?

Questions

THE DEPUTY MINISTER IN THE MINISTRY OF SUPPLY AND REHA-BILITATION (SHRI P. K. THUN-GON): (a) No, Sir.

(b) Ad hoc appointments are made in the interest of work.

Posts held by ad hoc appointees in the **Dandakaranya Development Authority**

1212. SHRI HARKISHAN SURJEET: Will the Minister of SUPPLY AND REHABILITATION be pleased to state whether it is a fact that some posts in the Dandakaranya Development which were being held by ad hoc appointees, have been abolished since 31st October, 1980 to avoid reinstating the employees moted/terminated" from such appointees?

THE DEPUTY MINISTER IN THE MINISTRY OF SUPPLY AND REHABILITATION (SHRI P. K. THUN-GON): No, Sir.

Promotions in Dandakaranya Project

1213. SHRI HARKISHAN SURJEET: Will the Minister of SUPPLY REHABILITATION AND be pleased to state the number of employees, including gazetted officers, In the Dandakaranya Project who were given promotions on ad hoc terms during the last three years and for how long they were allowed to hold such ad hoc appointments?

THE DEPUTY MINISTER IN THI MINISTRY OF SUPPLY AND REHA-BILITATION): (SHRI P. K. THUN-GON): Forty-five. Thirty-six are continuing as under:

Year since	No.
1978	1
1979	g
1980	30

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Recommendation made by the M.R.T.P. Commission

1214. SHRI VIREN J. SHAH: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

- (a) whether it is a fact that the MRTP Commission has recommended for the inclusion of Public Sector Undertakings in the purview oi the MRTP Act in respect of restrictive trade practices;
- (b) if so, the date on which the recommendation was received by Government; and
- (c) by when a decision is expected to be taken in the matter?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI SHIV SHANKAR); (a) Yes, Sir.

- (b) The Commission's communication containing the recommendation was re ceived by Government towards the enii of May, 1979.
- (c) The recommendations of the Commission as well as those made by the High-powered Expert Committee are presently under the active consideration of Government and it is proposed to bring forward the necessary legislation for incorporation of such of them as are considered appropriate in the MRTP Act, as soon as practicable.

Coal Deposits near Nagahat

1215. SHRI SYED AHMAD HASH-MI: Will the Minister of ENERGY be pleased to state:

- (a) whether it is a fact that coal deposits have been found in a hillock near Nagahat in the area on the borders of Nagaland and Sibsagar District of Assam;
- (b) whether it is also a fact that the local people reported the matter to

Government but no action hr ken and consequently some men have started removing loads of coal from the area; a**^^

(c) if so, what are the details the and the steps taken by Government this rejard?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHA.TAN); (a) to (c) The information is being collected and will be laid on the Table of the House.

Mai viva Committee Report on O.N.G.C.

1210. SHRI NARSINGH NARAIN PANDEY: SHRI KALPNATH RAI:

Will the Minister of PETROLEUM, CHEMICALS AND FERTILISERS be pleased to state:

- (a) whether Government have considered the report of the Malviya Committee for review of the Oil and Natural Gas Commission;
- (b) whether the Malviya Committee have recommended for the creation of a separate Ministry of O.N.G.C. under the Prime Minister so that exploration work may be speeded up;
- (c) if so, what is the reaction of Government thereto; and
- (d) whether Government have taken action on the report in order to boost up oil and natural gas production; if so, what are the details thereof?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI); (a) The Malviya Committee Report for review of the Oil and Natural Gas Commission (ONGC) was submitted to the Government several years ago in 1972 and it was considered in great detail at that time by the Government.

(b) The Malviya Committee had inter alia suggested that the present ONGC should be dissolved and in stead a three tier structure should be created for oil exploration work in the country. Firstly it